

Government of Jammu and Kashmir,
Transport Department, Civil Secretariat,
J&K, Jammu.

NOTIFICATION

Jammu, the 25th of January, 2021.

S.O. 25 :-In exercise of powers conferred by Section 9 of the Jammu and Kashmir Motor Vehicle Taxation Act, 1957 and in partial modification of notification SRO-492 of 2019 dated 01.08.2019, and clarification/amendments issued on the subject from time to time, the Government hereby direct that the below mentioned category of vehicles using any public road in Union Territory of Jammu & Kashmir shall be exempted fully from Road/Token Tax; namely:-

S.No	Category of the vehicles
1	Agriculture Tractors and Power Tillers with an engine emission upto 3000cc capacity.
2	All Electric Vehicles.
3	Motorized tricycles for Specially Abled Persons.

By the order of Government of Jammu and Kashmir.

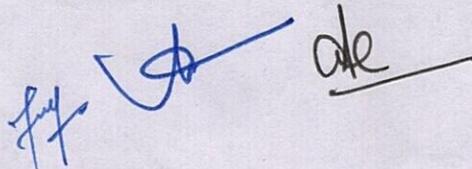
Sd/-
(Hirdesh Kumar)IAS
Commissioner/Secretary to Government
Transport Department.

No:- TR-11/MVD/2016-I

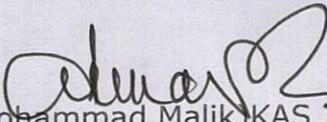
Dated: 25.01.2021

Copy to the:-

1. Joint Secretary (J&K), Ministry of Home Affairs, Government of India.
2. Joint Secretary, Government of India, Department of Road, Transport and Highways Transport Bhawan, 1 Parliamentary Street, New Delhi.
3. All Administrative Secretaries.
4. Divisional Commissioner, Jammu/Kashmir.
5. All Deputy Commissioners.
6. Transport Commissioner, J&K Jammu.
7. Managing Director, JKRTC, Jammu .
8. Director, State Motor Garages J&K.
9. OSD to Advisor (B) to Hon'ble Governor.
10. Pvt. Secretary to Chief Secretary.
11. Private Secretary to Commissioner/Secretary to Government, Transport Department.



12. Government Press, Jammu for publication in extra ordinary issue of Government Gazette.
13. In-Charge Website.
14. S.O file.


(Raj Mohammad Malik) KAS 25/11/24
Deputy Secretary to the Government
Transport Department.

